## Application of parameters to foreign drug companies

2250. SHRI K. V. R. S. BALA SUBHA RAO; Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 1391 given in the Rajya Sabha on the 7th December, 1981 and state:

(a) whether it is a fact that as per new drug policy there arc a number of conditions and parameters which foreign drug companies have to fulfil;

(b) if so, what are the details of these conditions and all the parameters of the policy as applicable to foreign drug companies;

(c) what are the details of all foreign drug companies and how do they fulfil each of the parameter and conditions of the new drug policy which are the foreign companies who do not fulfil these parameters, names of the companies and other details;

(d) what steps are being taken to implement the new drug policy as regards foreign drug companies; and

(e) whether the Government will keep all the pending letters of intent and industrial licence proposals in abeyance until the foreign drug companies fulfil all the condition<sup>^</sup> and parameters of the new drug policy?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) to (d) Under the New Drug Policy foreign drug companies are granted industrial licences for the manufacture of high technology bulk drugs from basic stages and for drug formulations linked with the manufacture of high technology bulk drugs from basic stages. The licences granted to foreign drug companies are intey alia, subject to the conditions that they shall supply 50 per. cent of actual production of bulk drugs to non-associated formulators and that the ratio between the value of consumption of own bulk drugs to formulations shall not exceed 1:5: The applications for industrial licences from

foreign drug companies for manufacture of bulk drugs and formulations are examined in the light of the above mentioned policy parameters. In cases where the parameters  $ar_e$  not fulfilled, applications of foreign drug companies are rejected.

(e) The letters of intent and industrial licences granted to foreign companies after the announcement of the New Drug Policy were considered in the light of the Policy parameters and hence th<sub>e</sub> question of keeping them pending does not arise.

## Selection of military personnel in the \*xecutive posts of Oil India Limited

2251. SHRI AJIT KUMAR SHAR-MA; Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the number of military personnel who have been recently appointed in the Executive posts of Oil India Limited, Duliajan and the reasons therefor;

(b) whether these military recruits are in possession of .requisite technical degrees and qualifications;

(c) whether the military personnel have been given much higher salaries than what their qualifications justify; and whether they have been allowed to supersede regular employees; and

(d) whether the new military cu<sup>^</sup> ture introduced into tne Oil Ind Limited, Duliajan has led to stee<sup>^</sup> fall in the efficiency of the Oil India Limited at Duliajan?

THE MINISTER OF PETROLEUM. CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR); (a) 15 Army Officers have joined 0.1.L. from 5-2-81 till date. Deputation of Army Officers to O.I.L. has been necessitated on account of the exodus of technically qualified and experienced personnel particularly during the yepy 1980 and 1981. O.I.L. had to fill £» the vacancies caused urgently by experienced personnel on deputation from Government Departments on short term basis to keep it<sub>s</sub> operations going.